IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103
COMP.APPL/ 178(CH)2019
COMP.APPL/ 794(CH)2019
COMP.APPL/ 291(CH)2020
And
CP No. 43/Chd/Pb/2019

IN THE MATTER OF:
Shri Kulwant Singh Kalsi & Ors. ... Petitioners

Versus

Kalsi Valves Pvt. Ltd. & Ors. ... Respondents

Under Section: 241, 242, 244, CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

CORAM:
SHRI. UMESH KUMAR SHUKLA, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner : Mr. Saurabh Khosla proxy counsel for Mr. Amardeep Singh, Advocate.

For the Respondents : Mr. Deepankur Sharma, Advocate.

ORDER

A date is requested by the Ld. counsel for the respondent for filing the reply. Out of sheer indulgence, one last opportunity is granted to file the same within two weeks with a copy in advance to the counsel opposite, failing which their right to file reply will be closed. Rejoinder, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

In the meantime, Ld. counsel for both the parties are directed to file their short-written submissions. Let the same be filed at least one week before the next date of hearing by exchanging copies with each other.

List on 03.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

April 5, 2024
Mukta